

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC. VII-120/2003/191/A

From :- Shri Utpal Rajkhowa,
Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti. Barnali Mahanta,
Member, Motor Accident Claims Tribunal,
Goalpara.

Dated Guwahati the 12th January, 2024.

Sub: **Casual Leave.**

Ref:- Your letter No.MACT/GLP/2024/59, dtd. 08.01.2024.

Madam,

With reference to the above, I am directed to inform you that you have been granted **casual leave on 09.01.2024, along with station leave permission, with the official vehicle, at own cost, from the evening of 08.01.2024 till the morning of 10.01.2024.** The District and Sessions Judge, Goalpara and, in his absence, the in-charge District and Sessions Judge, Goalpara would remain in charge of your Court and Office during your absence.

Yours faithfully,

sd/-

REGISTRAR (VIGILANCE)

Memo No. HC.VII-120/2003/192-193/A, dated (2.1.2024)
Copy to:

1. The District and Sessions Judge, Goalpara.
- ✓ 2. The Project Manager, Gauhati High Court, Guwahati.

REGISTRAR (VIGILANCE)